National Company Law Tribunal

Allahabad Bench

CP NO. 71/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

NAME OF THE COMPANY: Bank of Baroda Us. Rotomac Exports put 40

SECTION OF THE COMPANIES ACT: U/S 7 of 1 to B Code of 2016

SI. NO.	Name	Designation	Representation	<u>Signature</u>
<u>1.</u>	D. Goslers	p.c.s.	Ronge.	Tenta.
<u>2.</u>	Annag Khama	Er Adv.	N RIGI	Robert
3.	Rehne Agamen	Adu	> Petitioner	Jahr Mary

CP No. 71/ALD/2017

Parties are represented by their respective counsels. The Counsel for the Corporate applicant seeks time to clarify about the present status in respect of compliance to be made as per the direction issued by the Hon'ble Allahabad High Court and if complied, so, what is its outcome. The Financial Creditor to furnish a copy of its order passed/decision taken for perusal of this Court. The Corporate Debtor Company is equally expected to inform this Court about the current status of proceedings continued or pending before the Joint Lender Forum and on the status of Resolution plan under consideration, if any, or otherwise.

A copy of this order be communicated to the Lead Bank of the JLF e.g.

Bank of India for further information. The matter be listed on 23rd August,

2017.

Dated:11.08.2017

Sri H.P. Chaturvedi, Member (Judicial)

Typed by: P.K. Jyoti